

## Annexure 7

Name of the corporate Debtor: Reliance Communications Infrastructure Limited

Date of Commencement of CIRP: September 25, 2019  
List of operational creditors (Government dues)

List of creditors as on: December 03, 2020

(Amount in INR)

Details of Claim received						Details of Claim Admitted						Amount of any mutual dues, that		Amount of claim under verification	Remarks, if any
S.No.	Name of creditor	Identification No.	Date of Receipt	Amount Claimed	Amount of Claim Admitted	Nature of Claim	Amount covered by security interest	Amount covered by Guarantee	Whether related party?	Amount of Contingent Claim	may be set off	Amount of Claim not admitted	Amount of claim under verification		
1	COMMISSIONER, COMMERCIAL TAX, PARK STREET CAHRGE, 14 BELUGHATA ROAD, KOLKATA-700015	-	-	6,98,37,526.00	6,98,37,526.00	Government Dues	-	-	No	-	-	-	-	-	-
2	J S KUKNA, STATE TAX OFFICER, SURAT, GUJARAT	-	-	15,11,929.00	15,11,929.00	Government Dues	-	-	No	-	-	-	-	-	-
3	PURAN SINGH, DEPUTY COMMISSIONER, COMMERCIAL TAXES, CIRCLE-SPECIAL CIRCLE-VII, ZONAL KAR BHAWAN, JHALANA INSTITUTIONAL AREA, JHALANA DUNGRI, JAIPUR, RAJASHTHAN	-	-	3,86,921.00	3,86,921.00	Government Dues	-	-	No	-	-	-	-	-	-
4	COMMERCIAL TAX OFFICER (AUDIT)-4.5, DGSTO-4 BANGALORE	-	-	34,47,459.00	34,47,459.00	Government Dues	-	-	No	-	-	-	-	-	-
5	AN SHARMA, DEPUTY COMMISSIONER OF STATE TAX(E-005), LARGE TAX PAYER UNIT, RAIGAD DIVISION	-	-	94,97,681.00	-	Government Dues	-	-	No	94,97,681.00	-	-	-	-	-
6	ASSISTANT COMMISSIONER OF COMMERCIAL TAXES (AUDIT)-4.1, DGSTO-4, BANGALORE	-	-	45,62,652.00	45,62,652.00	Government Dues	-	-	No	-	-	-	-	-	-
7	DEPUTY COMMISSIONER OF CGST & CENTRAL EXCISE, BELAPUR	-	-	1,50,84,36,000.00	-	Government Dues	-	-	No	-	-	-	1,50,84,36,000.00	-	-
8	EXCISE & TAXATION OFFICER, MOHALI	-	-	6,23,16,903.00	6,23,16,903.00	Government Dues	-	-	No	-	-	-	-	-	-
9	DEPUTY COMMISSIONER OF CGST AND CENTRAL EXCISE, BELAPUR	-	-	2,52,23,439.00	-	Government Dues	-	-	No	-	-	-	2,52,23,439.00	-	-
	<b>Total</b>			<b>1,68,52,20,510.00</b>	<b>14,20,63,390.00</b>					<b>94,97,681.00</b>				<b>1,53,36,59,439.00</b>	

\* The aforesaid list includes the claims received till December 03, 2020 either through e-mail and / or physically.

\*\*\* The above includes claims received till October 10, 2020, subject to change because of limitations to access the offices due to Covid-19 scenario. Claims received in physical form shall be added when accessible.

1. Tax authorities have claimed amount on account of the matters pending litigation under various forums. Majority of the claimed amount is sub-judice, pending adjudication before various authorities. Accordingly, the claim has been verified and acknowledged on a conservative basis, and does not constitute an acceptance of liability. This should not prejudice any stand taken by the RP / Corporate Debtor regarding any amount that is currently under dispute. The primary aim in doing the aforesaid is so that any potential resolution applicant(s) can take said claim into consideration and make necessary provisions in the resolution plan, as appropriate, in accordance with the Code.

